

[Mr. Deputy-Speaker in the Chair]

The Lok Sabha re-assembled after lunch at fourteen of the clock.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE—contd.

BROADCAST OF MAY DAY SPEECH OF LABOUR MINISTER OF WEST BENGAL—contd.

Mr. Deputy Speaker: Mr. Banerjee.

बी बडल बिहारी बानर्जी (बलरामपुर)
बूझा मंत्री कहा है? जिन्होंने बचाव देना है।

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): He is there in the other House and the same matter was asked there, and he is going to reply to supplementaries there. Therefore, I would humbly request you....

Mr. Deputy-Speaker: Would you just like a postponement?

Dr. Ram Subhag Singh: It might be postponed.

The Minister of Information and Broadcasting (Shri K. K. Shah): I just finished and I have run up here.

बी कंवर बाल बूझ (दिल्ली सदर) :
मिनिस्टर आफ पार्लियमेंटरी एफेयर्स ने सही इनफार्मेशन हाउस को नहीं दी है। बोलचाल में बहुत धुप देर से आए हैं। इन्होंने सही इनफार्मेशन नहीं दी है।

Shri K. K. Shah: I have come straight from the Rajya Sabha. I have not wasted one minute on the way.

Shri Seshiyam (Kumbakonam): We are not blaming you, but the Minister of Parliamentary Affairs for not giving correct information.

Shri S. M. Banerjee (Kanpur): I have heard the statement given by the lady Minister, the Deputy Minister of Information and Broadcasting.

Shri K. K. Shah: I want to correct one thing, so that there may not be any wrong impression. When the statement was read, it seems probably a line was missing. He did not agree to speak on gherna though a request

was made, but he said he would speak on May Day.

Shri Indrajit Gupta (Alipore): It sounded very odd at that time. He never wanted to speak of gherna.

Shri J. M. Biswas (Bankura): Perhaps you are aware of the fact that there has been a disastrous railway accident, and our Minister of State.

Mr. Deputy-Speaker: The hon. Member will resume his seat.

Shri J. M. Biswas: Excuse me for a minute. Our Minister of State for Railways had been to the site and he has returned to Parliament. I would request you to allow him to give us some information because this accident has resulted in the death of 62 persons. It is a very serious accident, and we are much eager to know the report from the Minister of State.

Mr. Deputy-Speaker: After we finish the calling attention notice, if the Minister of State is willing, I will permit him.

Shri S. M. Banerjee (Kanpur): The Deputy Minister has quoted two cases, one of the Chief Minister of Bihar, and another of the ex-Governor-General, Mr. C. Rajagopalachari, and she said that even those scripts were changed by the Station Director in consultation with the Chief Minister and ex-Governor-General. She has also mentioned about the code, that there is a code, and she has read out certain portions from the script which was going to be broadcast by Mr. Subodh Banerjee, the Labour Minister without any reference to the context. I would have appreciated her statement had she laid out the Table of the House the full script, because I was present on that day, 1st of May, in Calcutta. So, I would like to know from her whether it is not a fact that the Congress party in power is using the All India Radio as All India Radio for the last so many months since she became the Prime Minister, that they are using it for political purposes, and they

had attacked, the ex-Home Minister, Shri Nanda had attacked when arrests were going on of the Left Communists; he used their names and used the party's name and the names of the individuals and attacked them politically many times. So, I would like to know why there has been a deviation, and why in this particular case a non-Congress Minister was not allowed by the Station Director to make his broadcast. I am told this official is the worst type of bureaucrat, he never consulted first, Mr. Narayana Menon, the Director-General, was condemned twice by the UPSC but kept in employment only because of Indira. These are facts, and facts are very bitter sometimes. So, I would like to know when the Congress Party is using All India Radio for their narrow political ends and to glorify their minimum achievements and shield all their misdeeds, why in this case he was not allowed to broadcast on May Day which is a universal day, when the Bengal Government had declared it as a paid holiday? The Centre should be ashamed of it. Why was he not allowed?

Shri Sashi Banjan (Puri): The explanation has been submitted, there is no question.

Shri S. M. Banerjee: There was no explanation, I am not convinced. Let there be a discussion.

Shri K. K. Shah: My hon. friend must know from the statement which was read to this hon. House that the point is whether it is wise in the interest of all parties, not one party, to name a political party. And then, how many times will the other party be allowed to reply, and how many times re-replies will go on?

Shri S. M. Banerjee: It has been done in the past by the ruling party.

Shri K. K. Shah: You have quoted an incident which I will have to enquire into. Without enquiring, I cannot say yes or no, because the hon. Member who is making a statement must have made enquiries and

then he must be speaking, that is the presumption, and therefore I cannot offhand deny. I will find out, but irrespective of anything—I am just coming from the other house—to the same statement different interpretations are given by different people; therefore, if you want even to avoid the difficulty of interpreting somebody's speech on the radio, the wholesome principle which I am prepared to abide by is not to name any political party by name, therefore the question of interpreting what he says does not arise; otherwise on the policy of any party, there are different parties in power, they can say what they like. Therefore, there are two points. One point is: do not name a political party so that the difficulty of reply and re-reply will disappear. Secondly, we have accepted the Constitution. Do not say anything against, contrary to the provisions of, our Constitution, or which will be an affront to our Constitution. These are the only two points. Forgetting that we belong to different political parties, this is such a wholesome principle which is in the interests of all of us and for the smooth working of the democratic institutions in this country. Why make allegations against the poor officer who carries out his duties? There are numerous officers who carry out their duties. Now they will be carrying out the orders of the different parties which are in power there. They will be doing their duty. In the same way, this officer in Bengal is carrying out this wholesome principle, and in carrying out this wholesome principle, he should have got co-operation and help from others, rather than get this bad name.

Shri S. M. Banerjee: On a point of clarification. He has not replied to the question. I posed two questions. She should have laid the whole script on the Table of the House. What she has read is actually not with reference to the context. I will submit she has objected, or the Director has objected, to two words.

[Sri S. M. Banerjee]

One is the name of the particular party. Another cause was the use of the word 'revolution'. When Pandit Nehru was alive, he used to describe the community development and panchayat raj as a revolution. Why be allergic to that word when used by somebody else? I want to lay the statement of the hon. Minister, Subodh Banerjee on the Table of the House. I want all the representatives of the recognised political parties should be allowed to broadcast. Did not the Congress broadcast its manifesto? What was wrong with the speech of Mr. Subodh Banerjee? For full twenty years, they were doing this. He should reply to my points.

श्री मधु लिमये (मुंबई) : उपाध्यक्ष महोदय, मैं आप की मदद करता हूँ। जिस वाक्य को सभा-पटल पर रखने के लिए कहा जा रहा है, वह मेरे पास है। प्रवर मंत्री महोदय इस के लिए तैयार नहीं हैं, तो मैं आप की इजाजत से इस को सभा-पटल पर रखता हूँ, ताकि लोगों को पता चले। अन्यथा बहुत कंम चलेगी।

Shri K. K. Shah: Please bear with me. As I said, there can be different interpretations. You have got the statement; it is admitted. He says "...intensify the liberation movement....."

श्री मधु लिमये : मंत्री महोदय पूरा क्यों नहीं पढ़ते हैं? वह वाक्य को टेबल पर रखें। इस बीच बाद में उस को पढ़ लेंगे।

Shri K. K. Shah: The hon. Members Mr. Limaye and Mr. Banerjee may kindly look at the conduct of the officer in the light of the sound principles that I have enunciated.

श्री मधु लिमये : मैं तो केवल वाक्य को टेबल पर रखने की बात कह रहा हूँ। मैं ने सज़्ज़र के बारे में कुछ नहीं कहा है।

Shri K. K. Shah: It is not your argument that the Congress Party has not been mentioned by name. Then

why go into the other things. It is not denied. The point is whether this principle is acceptable or not. You also admit that the Congress Party has been mentioned by name.

Shri S. M. Banerjee: It has been correctly mentioned.

Shri K. K. Shah: Your point is that it has been correctly mentioned. I am saying that it is not desirable to mention any party, from this side or from that side, by name. If that principle is not acceptable, then let us discuss and come to an agreed principle. I have also made a public statement about it.

Shri S. A. Dange (Bombay Central South): All the parties should be mentioned—Congress, Communist and everybody else.

Shri K. K. Shah: How many times? And who will decide the number of times it should be allowed. The same difficulty will arise again. Government thinks that this is a wholesale principle and we are prepared to abide by this principle.

श्री जार्ज करेन्कीव (बम्बई-दक्षिण) : मेरा ध्येयवाक्य का प्रश्न है। मंत्री महोदय ने कहा है कि इस में एक प्रिम्पल और मिडानल की बात है और वह मिडानल यह है कि किसी दल का नाम घाल-इडिया रेडियो पर न लिया जाये। मेरा कहना है कि मंत्री महोदय बिल्कुल सतत किस्म का बयान कर रहे हैं। कई बार कांग्रेस पार्टी की ओर से या किसी बड़े अधिकारी की ओर से घाल-इडिया रेडियो पर दूसरे राजनीतिक दलों का नाम लिया गया है। मैं आप के सामने सबूत पेश करता हूँ। वह बुलजारीनाम सभा की तफ़्तीर है,

Mr. Deputy-Speaker: Order, order. There is no point of order.

श्री जार्ज करेन्कीव : मंत्री महोदय प्रिम्पल की बात करते हैं, लेकिन मिडानल कहाँ है? मैं आप को बताना चाहता हूँ कि...

Mr. Deputy-Speaker: This will not be recorded.

Shri George Fernandez:**

Mr. Deputy-Speaker: There is no point of order.

Shri S. S. Kothari (Mandsaur): The hon. Minister said just now that the poor, ordinary official could not do anything better. That is precisely my point. The poor, ordinary official should not have the power to check and obstruct the speeches of State Ministers, particularly when they belong to opposition groups.

Mr. Deputy-Speaker: What is your question?

Shri S. S. Kothari: Why is the Government fighting shy of transferring the A.I.R. to an autonomous corporation as recommended by the Chanda Commission? This issue has been under the consideration of the Government for the last ten or fifteen years.

Mr. Deputy-Speaker: That is a wider question.... (Interruptions.)

Shri S. S. Kothari: He should reply to my earlier point.

Shri K. K. Shah: How can the Minister be at all the places to decide the question.

An hon. Member: The Minister can be consulted.

Shri K. K. Shah: But they would not even agree to discuss it. Our misfortune is that he did not agree to discuss it. If it was discussed and there was any difference of opinion, the Minister could have been consulted. But he said: I do not want to discuss; I will rather cancel my broadcast. Then, there is the question of interpretation. Different people will interpret the same statement in different ways.

Shri S. S. Kothari: My simple point was that where a minister is involved, the official should not have the

power; he should consult the authorities in Delhi. That is for the future.

Shri Tridib Kumar Chandhuri (Berhampore): All that the Minister has said till now has been to justify the so-called code of conduct. God only knows who framed that code. At least the union Government should realise that the publicity media which the All India Radio provides should be open to State Governments belonging to different parties. This code was formulated unilaterally by the Congress Government without consulting the others. If my information is correct, after this incident, the entire Cabinet of the West Bengal Government has taken a decision not to make any broadcast over the All India Radio as one of their Ministers who wanted to make a policy speech on May Day was denied access to the All India Radio. Now that the political picture in the country has changed after the last general elections, has the Government considered the desirability of consulting all the State Governments and different parties and formulating a universally acceptable code so that this code may not be interpreted at the sweet will of this or that official of A station or B station or the Director General of the A.I.R.? There should be a body to administer that code. Otherwise this sort of thing will recur again and again. We feel strongly, because the entire State Government of West Bengal feels humiliated and we also, the MPs representing West Bengal, feel that our Government representative, the State Minister, has been unjustly denied the right to use the All-India Radio for making a policy speech for which he volunteered.

Shri K. K. Shah: I have made it abundantly clear that I have even sent a wire to Mr. Bhupesh Gupta.... (Interruption).

**Not recorded.

Shri Tridib Kumar Chaudhuri: Mr. Bhupesh Gupta is neither a Member of this House nor a member of the West Bengal Government. Why refer to Mr. Bhupesh Gupta? Because Mr. Bhupesh Gupta does all the shouting in the other House, shall we also always shout here in order to get a hearing from you? We are not concerned with Mr. Bhupesh Gupta.

Shri K. K. Shah: I will reply to the question. Any time we are open for discussion, and if you can suggest a better method or a better way or a better code of conduct, we are open for a discussion. I have never said no.

Shri Tridib Kumar Chaudhuri: He has not replied to my question.

Mr. Deputy-Speaker: He said that he is prepared for a discussion. Unless there is necessity for a revision of the present position, what can one do? He has made it abundantly clear.

Shri Tridib Kumar Chaudhuri: Prepared to discuss with whom? The West Bengal Government has made an issue of this whole question. The question is whether any discussion has taken place between the West Bengal Government and the hon. Minister here; whether he has made some offer to the West Bengal Government. I am not concerned here with Mr. Bhupesh Gupta or anybody, or any X, Y or Z. This has been made an issue by the West Bengal Government. It is a specific issue for the entire West Bengal Government. The policy of one State Government is involved. He must give a specific answer to this question.

Shri K. K. Shah: I have made it clear.

Shri Tridib Kumar Chaudhuri: Let him not take shelter by mentioning Mr. Bhupesh Gupta.

Shri K. K. Shah: I have made a public statement. I repeated it. I placed the statement on the Table. I have made a statement here.

Shri Tridib Kumar Chaudhuri: My question is very specific; has he received any communication in this regard from the West Bengal Government or the Chief Minister of West Bengal, and whether he has made any offers and what offers has he made? We want to know that. Let him not take shelter under a vague statement.

Shri K. K. Shah: So far as the Chief Minister is concerned, a communication has been received, and surely we will meet and discuss the question.

Shri Tridib Kumar Chaudhuri: Have you done that?

Shri K. K. Shah: It is only a few days before that I received it.

Shri Tridib Kumar Chaudhuri: That means for the last one month—almost three weeks have passed—you have not taken care to answer a letter received from the Chief Minister. That is how you treat the Chief Minister of West Bengal.

Shri S. M. Benerjee: This will encourage the Station Director, if this is the attitude of the Minister.

श्री कल्याण सिंह : (देहरादून) : मैं यह जानना चाहता हूँ कि जिन बातों को बोलने से रोका गया है वह जिन हाउस में गौर से सुनी हैं। उन सेन्टेन्स में से न कोई इन्सीडन है न अनाकास्टीट्यूशन है और इन्टिफिक्शन का हक हम को अनास्टीट्यूशन से दिया है। तो अब हमें समाजोपना का अधिकार दिया गया है तो क्या वह उचित था कि एक हादरेखर इतने बड़े मिनिस्टर के प्रश्न को रद्द करे? उस में कौन सा हिस्सा ऐसा था जो अनास्टीट्यूशन था?

Shri K. K. Shah: I have already replied to this question. I have said that the question of interpretation does not arise. The principle is that no party should be named, and therefore the question of interpretation does not arise.

श्री ब्रह्म सिन्हाजी बाबुलाल: उपाध्यक्ष महोदय, मैं मंत्री महोदय की इस बात से सहमत हूँ कि रेडियो पर होने वाले भाषणों में किसी भी राजनीतिक दल का नाम न लिया जाय। लेकिन अभी तक लिए जाते रहे हैं और जिस भाषण संहिता का वह उल्लेख कर रहे हैं वह भाषण संहिता कम से कम में आ रही है वह हमारे लिए रहस्य का विषय है। लेकिन चुनाव के बाद जो नयी परिस्थिति पैदा हुई है उस को ध्यान में रख कर इस प्रकार की भाषण संहिता का निर्माण करना जरूरी है। मैं मंत्री महोदय से जानना चाहूँगा कि क्या वह ऐसी भाषण संहिता का निर्माण करने के लिए या जो भाषण संहिता अभी कमल में लायी जा रही है जिस की वह बात कर रहे थे उस पर भी पुनर्विचार करने के लिए क्या वह राज्य सरकारों के प्रतिनिधियों और संघ में जिन दलों के सदस्य मौजूद हैं उन की एक बैठक बुलाने के लिए तैयार हैं? दूसरी-बात क्या मंत्री महोदय यह स्वीकार नहीं करते कि यह बड़ी विचित्र स्थिति है कि किसी प्रदेश के मंत्री या मुख्य मंत्री का भाषण घाल इंडिया रेडियो का कोई अधिकारी रद्द कर दे? क्या यह संभव नहीं हो सकता कि जब ऐसी परिस्थिति पैदा हो तो वह अधिकारी स्वयं वह जहाँ बैठा हुआ है वहीं से नई दिल्ली में बैठे हुए मंत्री महोदय से संपर्क कर सके और भाषण को रद्द करने का या अगर भाषण में संशोधन स्वीकार नहीं है तो इस की इन्फार्मेशन केन्द्रीय सूचना मंत्री के द्वारा संबंधित मंत्री या मुख्य मंत्री को मिलनी चाहिए, यह काम घाल इंडिया रेडियो के किसी अधिकार पर छोड़ना ठीक नहीं है?

Shri K. K. Shah: I have already made it abundantly clear; it will be a great privilege for me to discuss not only with the Minister but with the heads or the leaders of the different parties and even with individual Members, if they have something to suggest, and after I have discussed it with

all of them, if I find that there is a difference of opinion, certainly we will sit round and consider it. In a democracy we always discuss and exhaust the subject and we learn, and nobody says no about it.

But so far as the officer is concerned, you say a party should not be named by name, then it is very easy for the officer to decide. If there is a question of interpretation, different interpretations, as I have said, are bound to be there, and we have not kept any question of different interpretations.

श्री मधु सिन्हा: अध्यक्ष महोदय, जिस भाषण संहिता का उल्लेख मंत्री महोदय ने किया मैं सब ने पहले उन ने यह कहा कि वह भाषण संहिता वह सदन की टेबल पर रखें ताकि सदस्य लोग उस का अध्ययन कर सकें। उन्होंने जो शिष्टांत बताया कि किसी भी राजनीतिक दल का उस में उल्लेख नहीं होना चाहिए तो उस के संबंध में जब प्रधान मंत्री चुनाव और प्रसारण विभाग की मंत्री की उसी वक्त नन्दा साहब का वह भाषण हुआ था जिस में कामपंकी कम्युनिस्टों की धमोचना उन्होंने की थी। उस समय कौन अधिकारी था मुझे भाग्य नहीं है लेकिन जो अधिकारी था जिस ने वह भाषण पार किया क्या उस अधिकारी के खिलाफ भी आप कार्यवाही करेंगे? अगर भाषण संहिता का सवाल है, मैं पसंद नहीं करता हूँ आपकी भाषण संहिता, लेकिन अगर कोई भाषण संहिता है तो क्या उस के खिलाफ भी आप कार्यवाही करेंगे? और नाम लेने वाली जो बात है इस को बहुत दूर तक ले जा रहे हैं। भाष से चार पांच साल पहले घाल इंडिया रेडियो के बम्बई केन्द्र के प्रांशिक संकट और प्रांशिक विकास पर मेरा एक भाषण डाइरेक्ट किया था और उस में प्रांशिक सत्ता का जो केन्द्रिकरण हो रहा है उस का उल्लेख किया था और वह जो हवाई रपट है, वह नयी नहीं, एक पुरानी उस की रपट है उस का हवाला देते हुए डीने बिदेसी

[श्री मधु लिमये]

तेल कंपनियों तथा बिरला परिवार और टाटा परिवार का उल्लेख किया था। तो उस पर भी बाद में बड़ा संघट पड़ा हो गया और कहा गया कि इन का नाम क्यों लिया गया। जैसे पुराने विचारों की जो बहुरी होती है वह अपने पति का नाम लेने में सजाती है तो क्या आल इंडिया रेडियो की भी यही नीति है कि राजनीतिक दलों के नाम न ले, विदेशी कंपनियों के नाम न लें, बिरला परिवार का नाम न ले, टाटा का नाम न ले, यह मेरी समझ में नहीं आ रहा है। तो इन सारी बातों की सफाई मन्त्री मद्दोदय करें।

और वह जो भाषण है, मैं रखना चाहता हूँ भाष की इजाजत से। एक मुद्दा उन का यह है, उन्होंने यह कहा है कि लोग पूछ रहे हैं कि परिवर्तन बंगाल में विरोधी सरकार होते हुए भी बुनियादी परिवर्तन क्यों नहीं हुए तो उन्होंने कहा कि पंजीवादी धर्म व्यवस्था का जो डांचा है उस के दायरे के अन्दर हम को काम करना पड़ता है। उन्होंने आगे चल कर यह कहा कि देश में संविधान भी है और संविधान के दायरे के अन्दर हम को काम करना पड़ता है। तो संविधान का हम में धनादर कहाँ है यह मेरी समझ में नहीं आता है। इसलिए मैं चाहता हूँ पूरा भाषण लोगों के सामने रखें और मैं ने जो मुद्दे रखे हैं उन का मंत्री मद्दोदय खुलासा करें।

Shri K. K. Shah: May I remind my hon. friend that when the incident in Bihar took place, he was the first person who was to table a Call Attention Notice here. If you interpret what you did, at that time, with due humility I may say that I also thought that you did not approve of any party being named at that time when the Bihar Chief Minister—

श्री मधु लिमये: नहीं नहीं, मैं तो नन्दा साहब के भाषण का उल्लेख कर रहा था।

Shri K. K. Shah: I am coming to that point. My hon. friend Shri

Madhu Limaye had tabled a Call Attention Notice.

Shri Madhu Limaye:

ना। यहाँ नहीं आया।

Shri K. K. Shah: I will produce it. On 4th August 1966 he gave this notice:

पटना प्राकाशवाणी को विरोधी दलों के खिलाफ प्रचार करने के निम्न सरकार द्वारा इस्तेमाल।

Shri S. M. Banerjee: Was it accepted by the Speaker? If it was rejected, he has no right to read it now.

Shri K. K. Shah: My department received the notice.

Shri S. M. Banerjee: But was it accepted by the Speaker or rejected?

श्री मधु लिमये: हम को याद नहीं पड़ रहा है। इस सदन में नहीं आया होगा। कई दफा नोटिस जाना है, परन्तु स्पीकर साहब नहीं मानने हैं।

Shri D. C. Sharma (Gurdaspur): This is the first performance of the Minister and I want the House to be patient with him.

Shri A. B. Vajpayee: Maiden performance!

Shri K. K. Shah: I want to remind my hon. friend that when any party is named, he himself feels it and wants action to be taken. That itself shows that there is an indirect admission that it is a good thing not to name any party.

श्री मधु लिमये: नाम लेना चाहिये।

Shri K. K. Shah: So far as Nandaji is concerned, I am sorry I am not in a position to say either yes or no.... (Interruptions).

श्री मधु लिमये: क्योंकि नन्दा जी का नामना है।

Shri Sezhiyan (Kumbakonam): On a point of order, Sir. Rule 368 says:

"If a Minister quotes in the House a despatch or other State paper which has not been presented to the House, he shall lay the relevant paper on the Table."

He has quoted from some paper. I want the entire paper to be placed on the Table of the House.

श्री मधु लिमये : वह कह रहे हैं कि सावधान रखा जाय ।

Shri K. K. Shah: I have no objection to lay it on the Table.

श्री मधु लिमये : यही तो झगड़ा चल रहा था, इस बात को पहले ही कह देते । विदेशी कंपनियों का बिरला, टाटा का नाम लेना मना है—यह नहीं बताया । वे तो राजनीतिक दल नहीं हैं ।

Shri S. A. Dange: I find there is no mention of the Congress Party as such. It refers to Congress rule. Congress rule is different from Congress party.

Secondly, I would like to know whether what frightened him and the officers was the last line

इन्कलाब जिन्दाबाद

Is the objection to Congress rule or to इन्कलाब जिन्दाबाद ?

श्री जार्ज फर्नेन्डीज : मंत्री महोदय ने उत्तर देते हुए आचार-संहिता का जिक्र किया है । चन्द दिन पहले पूना में भी एक ऐसी ही घटना हुई थी, जब पूना के मेयर साहब ने बिहार की मदद के वास्ते आकाशवाणी को इस्तेमाल करने की मांग की थी और पूना के स्टेशन डायरेक्टर ने उन की मांग को अस्वीकार कर लिया था ।

बाद में पता चला कि कांग्रेस के राज्य सभा के सदस्यों ने मंत्री महोदय से कुछ बातें कीं और उन बातों के आधार पर मेयर साहब

को तक्रार करने की इजाजत मिली । मेरा प्रश्न इतना ही है कि चूंकि मंत्री महोदय इस चीज की पूरी जानकारी तो रखते हैं और कांग्रेस के कई सदस्यों की मध्यस्थता के बाद उन्होंने पूना के मेयर साहब को इजाजत दी थी, तो वह खुलासा करें कि कौन सी आचार-संहिता में यह बात बैठी । जिस से कि पूना के मेयर साहब के भाषण से उन को दिक्कत पहुंचने वाली थी, क्या उन की तक्रार में किसी राजनीतिक दल का नाम था, जिस में कि उन को अड़चन दिखाई दी ।

Shri K. K. Shah: I can assure him that before anybody approached me, as soon as the reference was received from Poona, even before I received any letter from any M.P., this permission was given. The general rule is, nobody should be allowed to make an appeal for funds through All India Radio, because there are a number of charitable institutions and there is this difficulty of whom to allow and whom not to allow. (Interruptions).

श्री मधु लिमये : यह नौकरशाही डांवा है ।

Shri Indrajit Gupta: From these questions and answers it is quite obvious that this so-called code—I say 'so-called' because none of us ever seen it—has been violated several times in the past. This is the first time it has come up in this House. But it is obvious that it is not something which is inviolable. Even in the past the Home Minister of the Government of India has violated it. I want to know whether it is also part of this code that not only political parties, but also countries which are friendly to India should not be mentioned over All India Radio in derogatory terms, or not, and if that is so, I can also take up the time of the House by quoting examples where All India Radio is being used—I do not know who these gentlemen are; they seems to be some American stooges who are using the All India Radio to do all sorts of hostile propaganda against communist countries

[Shri Indrajit Gupta]

with whom India has very good relations. In view of this, what prevents the minister from calling at an early date a meeting of all the representatives of the State Governments, Congress and non-Congress, to go through this whole code and change it as necessary?

Shri K. K. Shah: I want to remind him that this question was discussed on the floor of the Rajya Sabha and the impression that the Government justifiably got was that this code of conduct was acceptable.

Shri Nath Pal (Rajapur): This is Lok Sabha, not Rajya Sabha. (Interruptions).

Shri K. K. Shah: The impression prevailing in our mind was that this code of conduct has not been so far objected to. This is the first time we come to know that it has been objected to. (Interruptions). I want to assure my friend that if any propaganda is carried on against any friendly country, if it is brought to my notice, I will take a very strong view and take action against the concerned people.

Mr. Deputy-Speaker: You are not supposed to refer to whatever you have stated in the other House.

Shri K. K. Shah: I know the rules, Sir; I have not quoted it.

श्री नथु निम्बे : इस सत्र को कार्यवाही का उल्लेख नहीं करना चाहिये, पुरानी कार्यवाही का कर सकते हैं।

Shri Tenneti Vishwanatham (Vishakhapatnam): May I know where this code of conduct is available? Can we have a copy of it? Is it underground or open?

Shri K. K. Shah: It can be supplied.

Mr. Deputy-Speaker: He has already stated that he would show it to those who desire to see it.

Shri A. B. Vajpayee: Let it be laid on the Table of the House.

Shri J. M. Bhaswas: From this discussion it is clear that in one case the Chief Minister of Bihar referred to some political party and in another case the then Home Minister, Mr. Nanda, referred to the name of the left communist party. I want to know whether in these two cases Government took action against the Station Directors who permitted the speakers to refer to the parties by name and subsequently whether Government condemned the speeches made by the two speakers abusing other parties? If no action was taken, why not?

Shri K. K. Shah: I have not been able to follow the question.

Shri J. M. Bhaswas: So far it is understood that the Chief Minister of Bihar once used this radio and referred to other political parties. In another case Shri Nanda, the ex-Home Minister, also utilised this radio to condemn the Left Communist Party. In these two cases, I want to know whether the Government took any action against the Station Director of Bihar and also the Station Director who allowed Shri Nanda to abuse other parties.

Shri K. K. Shah: I have made it abundantly clear that so far as Shri Nanda is concerned I have not had occasion to look into the records. As I said earlier, when an hon. Member makes a statement it is wrong for me to say anything one way or the other without making sure of the facts. It is not desirable.

श्री नथु निम्बे : बांध कर दें ?

Shri K. K. Shah: I shall certainly look into it.

श्री नथु निम्बे : बांध करिये।

Shri Umashankar (Pudukkottai): Sir, I rise to a point of order. The hon. Minister says that with regard to Shri Nanda's reference to a political party

on the radio he has no information, he has not gone into it. In this statement he has had occasion to go into the past history of the various instances where other parties have been mentioned, from 1949 onwards. That means he has gone into the entire history of previous instances. If he is trying to separate this particular instance where Shri Nanda referred to the Left Communist Party, I think he is avoiding that aspect because it is inconvenient to Government. My point of order is, is it in order for the Minister to avoid mentioning a particular instance which is inconvenient to the Government? That is not in order. I want your ruling on this.

Mr. Deputy-Speaker: The Minister has already said that he would look into this case.

Shri Umanath: He has already gone into all the instances from 1949. He is avoiding this particular instances because it is inconvenient to the Government. Is it in order for a Minister to avoid answering inconvenient questions? He has already gone into the past history. Can he suppress a particular fact because it is inconvenient to the Government? I want your ruling on this. (Interruptions).

Mr. Deputy-Speaker: There is no desire to suppress. In that statement perhaps these things were overlooked.

Shri Umanath: He has not said that. Why do you take into your mouth words which he has not said?

Shri K. K. Shah: The hon. Member must remember that the record is not a small record. Here it is a question of my record. The speech is a question of record of all the speeches recorded by All India Radio and there are huge files spread over. Here it is a question of my record.

Shri Umanath: He cannot discriminate like that. The record is one—the Government's record, whether it relates to this Minister or any other Minister. The record relates to the speeches made over All India Radio

and that is one record. Sir, he has not mentioned any point.

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): Sir, may I say that? It is uncharitable to attribute any motive to the Minister of Information and Broadcasting that he is deliberately suppressing information about Nandaji's speech on the radio. There have been many speeches on the radio by many people. He has referred to those two speeches because they were brought to his notice. Other speeches he has not gone through nor has he gone through all the files. The moment it is brought to his notice he says that he will look into it and certainly tell the House what he thinks about it. That will be done immediately. He does not want to suppress anything (Interruptions).

Mr. Deputy-Speaker: We have already exhausted 45 minutes on this.

Shri J. M. Biswas: You may kindly ask the Minister to reply to my question.

Mr. Deputy-Speaker: Already the Deputy Prime Minister has made a statement clarifying the whole position. I do not want to pursue it further.

Dr. Bhanu Sen (Barasat): When the hon. Minister was reading out the statement he referred to certain difficulties that the Patna station had with the then Chief Minister of Bihar and said that the Station Director tried to contact Delhi but because the telephonic communication between Delhi and Patna failed no communication could be sent from Delhi in regard to that particular speech of Mr. K. B. Sahay. I want to know, in this particular case, when the Station Director came into conflict or when the so-called 'code' came into conflict with the statement of a Minister belonging to a non-Congress Government, did the Station Director contact Delhi or did the Director General at Delhi contact the Minister or Deputy Minister of Information and Broadcasting to know the opinion of the Minister; if so, what

[Shri Ranen Sen]

was the consideration given by the Minister in this regard.

Shri K. K. Shah: I have made it abundantly clear in the statement....

Dr. Ranen Sen: It is not clear.

Shri K. K. Shah: He wanted to discuss but the hon. Minister even refused to discuss.

Dr. Ranen Sen: You did not hear me.

Mr. Deputy-Speaker: His question is very simple. When there was objection raised by the local Station Director he must have contacted the Director General and he must have consulted you. In case you were consulted, what was your reply in the case of Calcutta?

Shri K. K. Shah: No consultation took place because...

Shri S. M. Banerjee: Why not?

Shri K. K. Shah: It has been made clear that when he wanted to point it out to the Minister the Minister said that he did not want to discuss and he cancelled his broadcast.

Dr. Ranen Sen: That is not my question. I do not understand why the hon. Minister is fumbling like this.

Mr. Deputy-Speaker: He wants to know whether the Minister at any time was consulted by the Director General after receiving information from the Calcutta Station Director regarding policy. (Interruptions).

Dr. Ranen Sen: I had given a reference to the past instances. Here I want to know whether the Calcutta Director had referred the matter to the Director General at Delhi and whether the Director General in turn wanted to take the advice of the Minister or Deputy Minister; if so, I want to know what advice was given. If no advice was given I want to know why.

Shri K. K. Shah: He did not consult. There was no question of taking any

advice because before he could discuss the Minister refused to discuss and cancelled the broadcast (Interruptions)

श्री नाथपाई: उपाध्यक्ष महोदय, जहाँ उनको जना क.वि.वे, उनको छोड़ दीजिये।

श्री कपु लिनवे: सीधा जवाब क्यों नहीं देते, पाप को नहीं पूछा गया ?

Dr. Ranen Sen: Because, according to you he should not discuss with such a poor officer; it is beneath the dignity of a Minister. Why did not that officer consult Delhi (Interruptions).

Shri S. M. Banerjee: Sir, why are you asking the Deputy Prime Minister to rise? Sir, you are in the Chair.

Shri M. L. Somdhi (New Delhi): Sir, what is the decision-making process (Interruption)?

Shri S. M. Banerjee: Sir, I rise to a point of order.

Mr. Deputy-Speaker: Order, order (Interruptions). It is not fair that when I am on my legs so many hon. Members should be standing. He has made it clear that the question of his opinion did not arise because the Station Director reported that the Minister concerned had refused to revise the script, discuss with him or do anything in the matter. That is the correct position.

Shri Nath Pal: On a point of order, Sir.

Some hon. Members rose—

Shri S. M. Banerjee: On a point of order, Sir.

Shri Nath Pal: I was the first to rise on a point of order.

Mr. Deputy-Speaker: Shri Nath Pal.

Shri Nath Pal: Sir, with all due respect to you, I was seeing that you were trying, in order to restore order in the House, to prompt the Deputy Prime Minister. Were you justified in

prompting the Deputy Prime Minister? You were doing like this and asking him to rise in his seat. It was very reprehensible. We do respect you. But it was not proper on your part to do that.

Mr. Deputy-Speaker: I have every right to look to the Treasury Benches (Interruptions).

श्री वरन बिहारी बाजपेयी : चाप उन्हें बक-बप क्यों करना चाहते हैं ?

उपाध्यक्ष बजोदय : बक-बप करने का क्या सवाल है ? How do you say so?

Shri Nath Pal: You were doing like this ... (Interruptions).

Shri Umanath: You were doing like this and he said, "No, no".

Shri S. A. Dange: Were you prompting him or waking him up? (Interruptions).

Mr. Deputy-Speaker: Order, order. Now, if the Members are not satisfied with the reply, there are other ways of raising the matter again. Let us proceed with it.

Dr. Ranen Sen: I want to know whether you are satisfied.

Shri S. M. Banerjee: Please hear me for a minute.

Shri J. M. Biswas: Are you satisfied with the answer?

Mr. Deputy-Speaker: If a section of the House does not feel satisfied, then there are other ways of raising the matter again. The time of the House should not be wasted like this.

Shri S. M. Banerjee: On a point of order, Sir.

Dr. Ranen Sen put a pertinent question. He referred to the case of Bihar which was referred to in the Statement also. In the statement, he said that because the telephone was out of order, the Director could not contact him.

Here, the question is, whether in view of the seriousness of the situation when the State Minister of Labour was being denied to broadcast on the historical May Day, the Station Director, Calcutta, contacted the Director General, All India Radio, New Delhi or the Minister or someone else. It is not proper for the Minister to evade the question. He may not know everything; he is not a moving encyclopedia. He can say, "I want notice." Let him ask for time but he cannot evade the question.

Shri K. K. Shah: The Station Director, Calcutta, did not find it necessary to contact the Station Director here because, as I have said, the hon. Minister refused to discuss it. But he did contact him because he was threatened the next day by demonstration and gherrao. He wanted protection and we had to contact the Chief Minister of West Bengal for protection ... (Interruptions).

Dr. Ranen Sen: This Minister must resign. He is making a false statement. It is disgraceful. He must resign ... (Interruptions).

Shri H. P. Chatterjee (Krishnagar): The Minister should resign.

An hon. Member: He is deliberately misleading the House.

Mr. Deputy-Speaker: The hon. Members should refrain from making such wild charges. The only thing he has now said is that on that day he was not contacted. That is all.

Shri S. M. Banerjee: Why? (Interruptions).

Mr. Deputy Speaker: Order, order. I do not want to waste the time of the House.

Shri Hem Barua (Mangaldai): The Minister said that he was contacted over the phone by the Station Director, Calcutta. He said that only when he was threatened to be gherraoed, the Station Director, Calcutta, contacted ... (Interruptions).

Dr. Ramon Sen: There was only a simple demonstration against the Station Director. The Minister is making a wrong statement here that he was being gheraoed. He was never gheraoed.

Shri Hem Barua: The Minister said that the Station Director was being gheraoed there. As a matter of fact, he was not gheraoed. Instead of giving a direct reply to the first question of Dr. Ramon Sen, he is trying to indulge in certain false statements.... (Interruptions).

Shri H. P. Chatterjee: This Minister** He should resign... (Interruption)

Shri K. N. Tiwary (Bettiah): Can a Member ** It is very objectionable. All the leaders of various parties are sitting here. They are allowing their Members to say whatever they like. Is this parliamentary? This word should not go on record... (Interruptions).

Mr. Deputy-Speaker: It will go off the record.

Dr. Ramon Sen: There was no gherao; he is misleading the House.

Shri J. M. Biswas: There was only a demonstration; there was no gherao.

Dr. Ramon Sen: He is making a false statement. I was present at the office of the Station Director, Calcutta. There was only a simple demonstration... (Interruptions).

Mr. Deputy Speaker: Order, order. Let us proceed now.

श्री राजाक्षर साहू (पटना) :
उपाध्यक्ष महोदय, मैं जानना चाहता हूँ कि जब इतनी बातें हो रही हैं तो क्या मंत्री महोदय साफ साफ कहने को तैयार हैं कि बंगाल में मंत्री महोदय के साथ जो कुछ किया गया, संसोधन का बहाना बना कर उन के साथ जो भी रोक लिया गया, वन गलत हुआ है। क्या वह साफ साफ इस को संभूर करने के लिये तैयार हैं या नहीं? अगर वह तैयार हैं तो हाउस में घोषित करें कि सरकार ने और उस के

अफसरों ने मजदूरी की है तथा धाँधे के ऐसा नहीं होगा तभी यह मसला हल हो सकता है।

Shri H. P. Chatterjee: If the Minister does not give a reply, there should be a gherao here... (Interruptions).

Mr. Deputy-Speaker: All of you should resume your seats.

श्री राजाक्षर साहू : वह मानें कि उन से मजदूरी हुई है। क्या वह कबूल करने को तैयार हैं ?

Mr. Deputy-Speaker: This is a matter of opinion.

So, no reply is necessary... (Interruptions).

श्री राजाक्षर साहू : मुझे मेरे प्रश्न का जवाब नहीं मिला।

Mr. Deputy-Speaker: That is a matter of opinion.

15 hrs.

श्री गुरुनारायण इत्यादल (बैरकपुर) :
मंत्री महोदय के सामने जो प्रश्न रखे गये और उन्होंने उन के जो जवाब दिये, उन से पता चलता है कि मंत्री जी को कुछ मागूम नहीं है। वह एक बहुत बड़े डिपार्टमेंट के ईंचार्ज हैं। अपने एक साथी मंत्री के खिलाफ इतनी बड़ी बटना बट गई और अफसरों के साथ मुझे कहना पड़ता है कि इन को इसका पता तक न चलता। हमारे जन्मा जी ने, आप को मागूम है, क्योंकि आप पुराने हैं, नए नहीं हैं, सैफ्ट कम्युनिस्ट्स को चीन का एजेंट कहा बा। मैं जानना चाहता हूँ कि उस वक्त आप का कोड थाफ कंस्ट्रक्ट कहा बा? उस वक्त आप को कोई चिन्ता नहीं हुई तब आप ने इस ओर ध्यान क्यों नहीं दिया। यह मैं जानना चाहता हूँ।

सैफ्ट बंगाल के मंत्री को जो रोका गया, क्या वह सही बा? क्या ऐसा कर के उन का अपमान नहीं किया गया? मैं चाहता हूँ कि आप इस के बारे में भी जवाब दें।

Mr. Deputy-Speaker: His question has been answered.

Mr. Vasudevan Nair.

श्री वसुदेव नरसिंह : मंत्री जी से मेरे
प्रश्न का जवाब मिल रहा है ।

Mr. Deputy-Speaker: That was already answered. He may please resume his seat.

श्री वसुदेव नरसिंह : मंत्री महोदय को
जवाब देना चाहिये ।

Mr. Deputy-Speaker: That has already been answered; no fresh reply is necessary.

Shri Vasudevan Nair (Peermade): The hon. Minister was referring to the so-called code of conduct with regard to broadcasts by some people, including Ministers. The All India Radio has several other programmes to put out the views of parties and persons and I should like to know whether this code of conduct applies to all the programmes of the All India Radio where no party should be named or condemned or criticised. If that is the case, I should like to know from the Minister whether really that code of conduct is adhered to by the A.I.R. Very often, if not always, the A.I.R. is used as an instrument to boost the ruling Congress Party and to condemn the Opposition parties. I would request the Minister to read the script that was put out by the All India Radio, "Today in Parliament" on the 22nd of this month, when they covered the discussion on the adjournment motion on food; in that script, the ruling Party was boosted and the Opposition—not one particular party but the whole Opposition—was roundly condemned and ridiculed. This is just one instance—the latest instance—that came to my notice. I should like to know whether this code of conduct applies to all items on the A.I.R. or only to particular broadcasts by people. He may refer to this particular item which I have mentioned just now.

Shri K. K. Shah: Since it has been brought to my notice—the script of 22nd of this month—I will look into it and do the needful according to the code of conduct. (Interruptions).

Shri Vasudevan Nair: Does the code of conduct apply to all the items on the AIR?

Shri K. K. Shah: This code of conduct applies to everybody. (Interruptions).

Shri Morarji Desai: I rise on a point of order.

Is it within the rules of this House that several Members should stand up together and shout together? Should not all of us follow the rules of the House? (Interruptions). The Congress members are following the rules better than you.

Mr. Deputy-Speaker: I would appeal to the Leaders of the Parties.

Shri Nath Pal: Let us excuse him. He has been mauled enough. Mercy can be shown to him.

Mr. Deputy-Speaker: Regarding the point of order raised by the Deputy Prime Minister, I would like to appeal to the Leaders of the Parties that they should ask their followers to behave themselves with some dignity and decorum.

श्री मोरारजी देसाई (जयनगर) : बहो
पर संगीन रूप में बातें सामने आई हैं ।
कलकत्ता स्टेशन के डाइरेक्टर जो हैं उन के
बारे में बहुत से माननीय सदस्य बोल चुके हैं ।
मैं उस पर ज्यादा बोलना नहीं चाहता हूँ ।
बिहार को जिस घटना का जिक्र जवाब में
आया है, उस का जिक्र मैं करना चाहूँगा ।
बिहार के मुख्य मंत्री का भाषण प्रसारित किया
जाए, इन पर केन्द्र से रोक लगा दी गई थी ।
यह भी कहा गया है कि जब तक दूसरा प्रावेस
यहाँ से नहीं जाए तब तक उस मुख्य मंत्री
के बयान को प्रसारित न किया जाए । धर
कोल बराम है और कोल सारा प्रावेस नहीं

[श्री श्रीमन्त्रि जी]

विचार जाता है तो पहले वाला सवाल ही बन सकता था। उस हालत में जब वह भाषण प्रसारित हो गया तो पटना केन्द्र के डायरेक्टर के खिलाफ क्या कार्रवाई की गई? अगर कोई कार्रवाई नहीं की गई तो भय की जाएगी या नहीं की जाएगी? मुख्य मंत्री के खिलाफ तो मतदाताओं ने कार्रवाई कर दी है, इसलिये मैं उन के खिलाफ कार्यवाही करने की मांग नहीं करता हूँ। लेकिन उस प्रसंग के खिलाफ कोई कार्रवाई की जाएगी या नहीं? उस ने हिंसाओं का जो उत्पन्न किया है और जिस को अभी बयान में पढ़ कर सुनाया गया है, उस के लिए उस के खिलाफ कोई कार्रवाई की जाएगी या नहीं की जाएगी?

बंगाल के बारे में भी बताया गया है कि श्रीमन्त्री जो वहाँ के हैं वे यह कहना चाहते थे कि अभी इन्कलाब नहीं हुआ है। अभी इन्कलाब होना बाकी है। उद्योग-वीज कोमविधान का उत्पन्न बनाया गया। मैं समझना चाहता हूँ कि क्या हम यह समझ लें कि अभी जो चुनाव हुए हैं उन से देश का जो मकसद था वह पूरा हो गया है? मैं समझता हूँ कि नहीं हुआ है। हम अधिक इन्कलाब चाहते हैं, सामाजिक इन्कलाब चाहते हैं, हम मही मानों में इन्कलाब चाहते हैं, साथ ही जो देश में अभी शासन है, उस से पूरी तरह से सन्तुष्ट नहीं हैं। कोई हो भी नहीं सकता है। हाँ, परिवर्तन किस-किस तरह से हो इस को लेकर थोड़ा बहुत राय में भिन्न हो सकता है। लेकिन बुनियादी तौर पर परिवर्तन हम सब चाहते हैं, इन्कलाब हम सब चाहते हैं (इंटरपॉन) मैं पूछना चाहता हूँ कि क्या प्रायः इन्कलाब सब के इस्तेमाल पर रोक लगा दी जाएगी, क्या इस सब को व्यवस्थितिक प्रोत्ति कर दिया जाएगा? अब प्रश्न चुनाव प्रायः वर्ष परचाहूँ हैं। इस बीच में क्या कोई परिवर्तन नहीं होना। मैं जानना चाहूँ कि क्या आप इन्कलाब सब पर रोक लगा देंगे?

Shri K. K. Shah: So far as the officer at the Patna Radio Station was concerned, the circumstances were looked into by my predecessor and he thought that there was no justification for taking any action because there were numerous other things. (Interruptions) As I have mentioned, the attention of the Chief Minister was drawn. The Chief Minister protested and said that he would not go on the radio at all. I have already mentioned this. That was welcomed by all.

15.08 hrs

STATEMENT ON U.K.'S RENEWED APPLICATION FOR ENTRY INTO E.C.M.—contd.

Mr. Deputy-Speaker: Now, the Minister of Commerce will reply to the questions put by the hon. members this morning.

The Minister of Commerce (Shri Dinesh Singh): Some hon. Members had asked similar questions or raised points closely connected with one another and I would, therefore, attempt to answer them subject-wise and I hope that the hon. members will excuse me if I do not take the names of all the hon. members who had asked questions this morning.

Some hon. members tried to give an impression that our foreign trade was largely with the United Kingdom. Mr. Madhu Limaye mentioned the figure of 40 per cent. I should like to inform the House that our export to the United Kingdom comes roughly to 19 to 20 per cent. Probably, he got the figure of 40 per cent from paragraph 8 of my statement where I have talked of tobacco exports and not total exports.

It is true that we have a considerable trade with the United Kingdom and that is largely because of the historic processes of association over several centuries, but I would like to mention that after Independence, although our trade with the United Kingdom has gone up, diversification has reduced the percentage of our